

**Central Administrative Tribunal  
Principal Bench**

**O.A. No. 387/2014  
M.A. No. 350/2014  
M.A. No. 351/2014  
M.A. No. 352/2014**

New Delhi, this the 24<sup>th</sup> day of March, 2017

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

1. Shri Munna Lal,  
S/o Shri Phool Singh,  
Teacher EDMC Delhi,  
R/o 51/1, Gali No.6 Arya Nagar,  
New Delhi-92
2. Smt. Geeta Rani,  
W/o Shri Ratan Priya,  
Teacher EDMC Delhi,  
R/o 51/1, Brij Puri, Delhi.
3. Shri Varinder Singh,  
S/o Shri Raghbir Singh,  
TGT Directorate of Education,  
GNCT of Delhi .. Applicants

(Present : None)

Versus

Govt. of NCT of Delhi

1. NDMC through  
The Commissioner,  
15<sup>th</sup> Floor, Civic Centre,  
Pt. JL Nehru Marg,  
Delhi- 110 002.
2. The Director (Personnel),  
North Delhi Municipal Corporation,  
New Delhi
3. The Commissioner,  
East Delhi Municipal Corporation,  
New Delhi .. Respondents

(By Advocates: Shri Manjeet SinghReen for respondent Nos. 1 & 2 and  
Shri K.M. Singh for respondent No.3)

**ORDER (Oral)****By Hon'ble Mr. P.K. Basu, Member (A):**

When MA No.351/2014 filed for seeking condonation of delay is taken up for hearing, none has appeared on behalf of the applicant.

2. It is seen from the Misc. Application that there are no cogent reason to justify the delay of over two years. The MA is, therefore, dismissed.
3. As a consequence, the O.A. is also dismissed. No costs.

**(Dr. Brahm Avtar Agrawal)**  
Member (J)

**(P.K. Basu)**  
Member (A)

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